

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4030
ANSWERED ON:03.12.2010
DISPOSAL OF SEIZED WEAPONS
Anuragi Shri Ghansyam

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have deposited seized weapons to Customs Department;
- (b) the details thereof including their number;
- (c) whether the Custom Department provide seized weapons/bullets/revolvers and pistols on sale/auction the common people;
- (d) the details of the rates of pistols/revolvers while allocating them;
- (e) whether purchases can sell the sellable pistols/revolvers after the lapse of time limit; and
- (f) the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S PALANIMANICKAM)

(a)&(b): Weapons seized by the Customs Department are only dealt by Customs Department. Weapons seized by other agencies of Government of India are not deposited to the Customs Department. The details of weapons seized by the Customs during each of the last three years are as under:-

Year	No.of Prohibited Bore weapons	No.of Non-Prohibited Bore weapons
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2007-08	3	-
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2008-09	13	6
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2009-10	9	5
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2010-11	2	1
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(upto
Oct, 10)

(c): No,Sir.Customs Department does not provide seized weapons/bullets/revolvers and pistols on saie/auction to the common people.

(d)to(f): Does not arise in view of reply at (c) above.